

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING AT GWALIOR

Original Application No. 342 of 2005

Gwalior, this the 21st day of June, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Smt. Nasreen Hanfi, W/o. Shri I.K. Hanfi,
aged about 34 years, working as S.O. Adhoc,
R/o. Jagtap Ki Goth, Madhauganj,
Gwalior (MP). ... Applicant

(By Advocate - Shri D.P. Singh on behalf of Shri Arun
Katare)

V e r s u s

1. Union of India, through Secretary,
Ministry of Finance, New Delhi.
2. Accountant General (A&E),
Madhya Pradesh, Gwalior (MP).
3. Senior Account Officer (Admn-I),
O/o. Accountant General, Madhya
Pradesh, Gwalior (MP). ... Respondents

(By Advocate - Shri M. Rao)

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has
claimed the following main relief :

"to allow this application and quash the orders
Annexure A/1 dated 22.11.2004 and A/2 dated 8/2/2005
and A/6 dated 16.3.2005."

2. The brief facts of the case are that the applicant is challenging the orders dated 22.11.2004 (Annexure A-1), 8.2.2005 (Annexure A-6) and 16.3.2005. By these orders the applicant has been transferred from the office of Accountant General, Madhya Pradesh, Gwalior to the office of Accountant General, Chhattisgarh on temporary basis for a period of 18 months excluding the leave period. By letter dated 8.2.2005 the applicant has been advised to correspond with the office of the Accountant General, Raipur with

regard to grant of her leave. By letter dated 16th March, 2005 the representation of the applicant dated 4th March, 2005 has been rejected. Hence, this Original Application is filed.

3. The counsel for the respondents has submitted that this Original Application has become infructuous in view of the fact that the applicant has already joined the office of the Accountant General, Raipur. The learned counsel for the applicant has agreed to the submission made by the learned counsel for the respondents and submitted that the applicant has joined the new place of her transfer i.e. Raipur.

4. In view of the submissions made by the parties, we find that this Original Application has become infructuous and is accordingly, dismissed as infructuous.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

"SA" पृष्ठांकन से ओ/वा..... जबलपुर, दि.....
प्रतिलिपि द्वावे दिन:—
(1) सचिव, उच्च न्यायालय वार एवं रिप्रेजनेटर, जबलपुर
(2) अधिकारी एवं विविध विभागों के कार्यालय
(3) प्रत्येक नियमित विभाग के कार्यालय
(4) चांपहर, फेपल, बदाम, बिहारीलाल
सूचना एवं आवश्यक कार्यवाही द्वा
प्रिय सचिव

Avin Katre AV
M. Rao GU
GU-1

Received
Om
27-6-91